

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.2563 of 2020

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|---------------------------|-----|------------------|
| Tamal Das @ Raja | ... | Petitioner |
| Versus | | |
| 1. The State of Jharkhand | | |
| 2. Vikash Chandra Jha | ... | Opposite Parties |

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

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|--------------------|--------------------------------|
| For the Petitioner | : Mr. Ashim Kr. Sahani, Adv. |
| For the State | : Ms. N. Sharmin, Addl.P.P. |
| For the O.P. No.2 | : Mr. J. N. Upadhyay, Advocate |

Order No.03 Dated- 26.03.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner prays for time to file supplementary affidavit.

Prayer for time is allowed as the last chance.

List this Cr.M.P. after filing the said affidavit.

It is made clear that if the said affidavit is not filed within six weeks from the date of this order, then this Cr.M.P. shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)